

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00936/2018

Wednesday, this the 3rd day of July, 2019

Hon'ble Mr.E.K.Bharat Bhushan, Administrative Member

K.P.Mammed, S/o.Late K.P.Mohammed, aged 75 years
Ex-Erector (Construction Bharath O/o.Deputy Chief Engineer Constructor Nagpur,
south East Central Railway, Bilaspur
residing at Sabana Manzel Kizhilath, Puthalath P.O
Azhinikinakam via Faroke College
Pin – 673 632

..... **Applicant**

(By Advocate Mr.Nirmal V.Nair)

V e r s u s

1. Union of India represented by the Secretary to
Government of India, Ministry of Railways
New Delhi
2. The Chief General Manager, South East Central Railway
Bilaspur
3. The Divisional Railway Manager
South East Central Railway
Nagpur Division, Bilaspur
4. the Senior Divisional Personal Officer
South East Central Railway, Divisional Office,
Personnel Department, Kingsway
Nagpur – 440 001

..... **Respondents**

(By Advocate – Mr.Asif K.H)

This Original Application having been heard on 3.7.2019, the
Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Mr.E.K.Bharat Bhushan, Administrative Member

A reply statement has been filed today as Bench mark enclosing a copy

.2.

of Pension Payment Order dated 27.11.2018 as well as photocopy of Annexure R-2 letter dated 28.11.2018 addressed to the applicant. Annexure R-2 letter reads:

“ In compliance to your O.A No.936/2018 filed before the Hon'ble CAT/Earnakulam, the PPO has been revised from 1.1.2006 instead of 24.7.2012 and efforts will be made to ensure that, total sum of arrear from 1.1.2006 to 23.9.2012 is remitted to your pension account as early as possible.

You may also kind note that, Hon'ble Tribunal is being appraised of the facts alongwith reply to your O.A. ”

2. It is stated therein that total sum of arrears from 1.1.2006 to 23.9.2012 is being remitted to the applicant's pension account as early as possible. This Tribunal is of the view that the Original Application can be disposed of at this stage directing the respondents to ensure that the amount is disbursed within 15 days from the date of receipt of a copy of this order, if not already done.

3. The Original Application is disposed of as above. No costs.

**(E.K BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

sv

List of Annexures

Annexure A1 - A true copy of the revised pension payment addendum no.SECR/PEN/BSP/Rev.PPa/SECR/PEN/NGP/Rev.PPA-06/N5672 dated nil

Annexure A2 - A true copy of the revised pension payment order dated 18.1.2008

Annexure A3 - A true copy of the order no.21/2008 dated 1.2.2008

Annexure A4 - A true copy of the service certificate of the applicant

Annexure A5 - A true copy of revised pension payment order No.NGP/Pen/Revision/442 BK-96/P-24 dated 19.6.2008 issued by 4th respondent

Annexure A6 - A true copy of the order Est A8/Con/NGP/NG SET/E 37/2012 dated 16.10.2012 issued by the Deputy CE (Con) NGP SEC Railway

Annexure A7 - A true copy of O.M F.No.38/37/08-P7PW(A) dated 1.9.2008 issued by the Secretary to Government, Ministry of Personnel, Public Grievances and Pensions

Annexure A8 - A true copy of the OM No.38/37/08/P&PW(A) dated 6.4.2016

Annexure A9 - A true copy of RBE No.35/2016 dated 13.4.2016 issued for the 1st respondent

Annexure A10 - A true copy of the representation dated 18.3.2017 addressed to the respondents

Annexure A11 - A true copy of the representation dated 10.5.2017

Annexure A12 - A true copy of the letter dated 28.6.2017 issued by the 6th respondent

Annexure A13 - A true copy of the final order dated 2.8.2017 in O.A 635/2017 on the files of this Hon'ble Tribunal

Annexure A14 - A true copy of letter P/NGP/SET/2016/1 dated 21.11.2017 issued by the 4th respondent

Annexure R1 - A photocopy of the Pension Payment Order dated 27.11.2018

Annexure R2 - A photocopy of the letter dated 28.11.2018

.4.

addressed to the applicant.

.....